

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 1154 of 1992

Devi Prasad Pathak Applicant

Versus

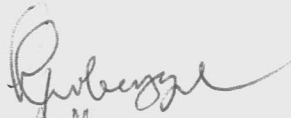
Divisional Railway Manager, Central Railway, Jhansi
and others. Respondents.


Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C. Srivastava, VC)

The government servant has been claiming certain reliefs for which he is entitled to. Having failed to get the same he filed a departmental appeal. The said appeal is still pending. The applicant made various efforts to get his appeal decided. According to him in case, his appeal is decided, by passing a reasoned and speaking order taking into consideration all the pleas raised by him his grievance will be redressed. As a very short point is involved, this application is finally being disposed of giving a direction to the appellate authority to dispose of the appeal filed by the applicant, a copy of which has been annexed to this application as Annexure-5. The appeal shall be decided within a period of 6 weeks from the date of communication of this order. In case the applicant desires for a personal hearing the same may be given to him.


A.M.


V.C.

Allahabad dated 1.9.1992.


(RKA)

1-9-92

Hon.Mr. Justice U.C.Srivastava, V.C.
Hon. Mr. K. Obayya, A.M.

Judgement has been dictated in the open
Court.


A.M.


V.C.

OB

The case has
been received
from civil clerk
on 1-12-92.

for
1/12/92

Received copy of claim petition
from office of Tribunal
Anil Sthalekar
Railway Advocate
12.1.93,